

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 386/TT/2019**

- Subject** : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for Fixed and Thyristor Controlled Series Compensation for 400 kV D/C Raipur-Rourkela Transmission Line at Raipur in Western Region
- Date of Hearing** : 20.4.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 12 Others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Anindya Kumar Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition has been filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of Fixed and Thyristor Controlled Series Compensation for 400 kV D/C Raipur-Rourkela Transmission Line at Raipur he 2019-24 tariff period for the following asset in Western Region:
  - b. The COD of the asset was 1.11.2004;
  - c. As per the directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007, revision of tariff for the instant asset has been claimed with regard to interest on loan and maintenance of spares for working capital;
  - d. No Additional Capital Expenditure is claimed in the 2014-19 and 2019-24 tariff periods;



- e. The trued up tariff of the 2014-19 tariff period and tariff for the 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 7.10.2015 in Petition No. 155/TT/2014; and
  - f. The additional information sought through Technical Validation letter was filed vide affidavit dated 3.8.2020. Rejoinder to the reply of MPPMCL dated 17.1.2020 has been filed vide affidavit dated 28.7.2020.
3. The representative of MPPMCL submitted that the reply filed by MPPMCL in the matter may be considered.
  4. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

